appraised under provisions of Environment Impact Assessment (EIA) Notifications 2006, which has the component of public constitution. In addition the representations/ complaints received are also placed before the Expert Appraisal Committee (EAC) during deliberations on the project.

Representations have been received from various stakeholders of perceived violations of norms in Kutch district. The action is taken in case of violation as per the Environment (Protection) Act, 1986.

## Seshachalam hill ranges as biosphere reserve

3598. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that Seshachalam hill ranges spread in parts of Chittoor and Kadapa districts of Andhra Pradesh is under consideration for designation as biosphere reserve;
- (b) if so, whether the necessary details have been received from the State Government; and
  - (c) by when a final decision would be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) Based on the proposal submitted by the Government of Andhra Pradesh, hill ranges spread in parts of Chittoor and Kadapa districts of Andhra Pradesh covering an area of 4755.997 Km<sup>2</sup> have been designated as Seshachalam Biosphere Reserve in Andhra Pradesh on 20th September, 2010.

## National Environment Appellate Authority

3599. SHRI SHYAMAL CHAKRABORTY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that the National Environment Appellate Authority is ailing from lack of human resources;
  - (b) if so, the details of the posts to be filled up; and
  - (c) by when, these posts would be filled up?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) The Parliament has enacted the National Green Tribunal (NGT) Act,